

DRAFT AMENDMENT TO CENTRAL ELECTRICITY  
REGULATORY COMMISSION (SHARING OF INTER-STATE  
TRANSMISSION CHARGES & LOSSES) (THIRD  
AMENDMENT) REGULATIONS

**VIEWS OF TNEB RETIRED OFFICIALS'  
ASSOCIATION**

# ORDERS OF HON'BLE APPELLATE TRIBUNAL

Hon'ble Appellate Tribunal for Electricity, by its order dated 18.07.23 in IA No.1985 in Appeal No.433 of 2022, has set aside the order dt.29.09.22 passed by Hon'ble Central Electricity Regulatory Commission and directed the CERC to pass orders duly considering the observations recorded before the Hon'ble Appellate Tribunal, opinion of statutory bodies like CEA, CTU & POSOCO and opinion of Ministry of Power dt.30.05.22.

# ORDERS OF HON'BLE SUPREME COURT OF INDIA

- PGCIL preferred an appeal vide Civil Appeal No.4959 of 2023 before the Hon'ble Supreme Court of India.
- Hon'ble Supreme Court, by order dated 19.08.23, declined to entertain the appeal at this stage against the order of remand by the Appellate Tribunal for Electricity and ordered that the CERC shall dispose of the proceedings on remand on or before 31 October 2023.
- The Civil Appeal is accordingly dismissed.

# NEED OF THE HOUR

- Orders of Hon'ble Appellate Tribunal for Electricity is a clear case of speaking order with perfect reasoning for arriving at such decision.
- Hon'ble Appellate Tribunal is pleased to define and demarcate the various parameters to be studied by the CERC for passing fresh orders.
- What is fair and just at this stage is that CERC must study the issue in its entirety and pass appropriate orders afresh, particularly before 31.10.23 as ordered by Hon'ble Supreme Court of India.

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- Pushing an amendment at this stage, instead of considering the issue afresh as advised by the Hon'ble Appellate Tribunal for Electricity and passing orders before 31.10.23 as directed by the Hon'ble Supreme Court of India, is most inappropriate.
- TNEB Retired Officials' Association is of the humble view that the proposed amendment aims to circumvent the reasonable orders passed by the Hon'ble Appellate Tribunal.
- Our Association, therefore, opts to record its strong objection to the proposed amendment in the interest of every Discom.

# VIEWS OF TNEB RETIRED OFFICIALS' ASSOCIATION

- The MoP has categorically classified the 800KV Raigarh – Pugalur – Trissur HVDC system as an asset of national and strategic importance, since it ensures bidirectional flow of power.
- POSOCO has tendered a firm opinion that HVDC assets are for benefit of the country as a whole and attributing usage to particular beneficiaries may not be appropriate.

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- POSOCO has suggested that charges of HVDC lines may be socialized amongst all DICs and recommended more specifically that the CERC may consider socializing the Raigarh - Pugalur – Trissur HVDC System, which has bidirectional features to cope up with the substantial export of RE power from Southern Region.
- CTUIL has also expressed similar views endorsing that HVDC assets provide benefit to the country as a whole and attributing its usage to select beneficiaries may not be appropriate.

# APPEAL

TNEB Retired Officials' Association prays that Hon'ble CERC may be pleased to drop the proposed amendment to Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges & Losses) Regulations and to pass appropriate orders afresh before 31.10.2023 as ordered by Hon'ble Appellate Tribunal for Electricity and Hon'ble Supreme Court of India and thus render justice.

THANKS

**THANK YOU**